## NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH**

**CHENNAI** 

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/149/2016

NAME OF THE PETITIONER(S)

: Mrs. C. Ponmalar

NAME OF THE RESPONDENT(S)

: M/s Leather Export House India Private Limited & 2 others

**UNDER SECTION** 

: 111, 397/398

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

S. Manos numar

Counsel for respondents

CBE

FOR KSR & CO COUPANY Socretarioscu,

For Pertitioner

**ORDER** 

Counsel for petitioner present. Counsel for respondents except R2 is present. Counsel for the petitioner has raised the issue that the counsel for respondents has not been given particulars regarding the LRs of R2. It has been stated by the counsel for petitioner that the petitioner is the daughter-in law of the deceased R2. It is but natural that the daughter-in-law shall have all the information about the legal heirs of R2. Therefore, she is directed to file the application for bringing the LRs of R2 on record. Counsel for the respondent is directed to produce the certificate of the competent authority in relation to the LRs of R2. In the meantime he is directed to file a reply on behalf of other respondents by serving a copy to the other side to which three weeks' time is granted. Put up on 20.12.2016 at 10.30

<u>A.M.</u>

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)